

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

(IB)-667(ND)2019

**COARM:**

**PRESENT: DR. V.K. SUBBURAJ  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.06.2019**

**NAME OF THE COMPANY: M/s. Renu Proptech Pvt. Ltd. V/s. M/s. Red  
Topaz Real Estate Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 7 of IBC, 2016**

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

**Present for the Petitioner:** Mr. Anand Chibber, Sr. Advocate with  
Mr. Sanjay Goswami & Mr. K. Bhimraj Advocates

**Present for the Respondent:** Mr. K. Datta, Mr. Vivek Advocates

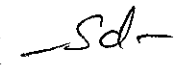
**ORDER**

The matter is listed today for final arguments. However, Mr. K. Datta, Ld. Counsel appearing on behalf of the Corporate Debtor, submits that they would like to explore an opportunity for a settlement.

Renotify this case for arguments on 9<sup>th</sup> July, 2019



**(V.K. Subburaj)  
Member (T)**



**(Ina Malhotra)  
Member (J)**

(Ginni)